

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2019**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Alok Kumar Kuchhal, IRP in person
Mr. Shanshak Lal, Advocate for the Respondent

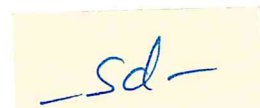
ORDER

An application has been filed by the IRP for release of the CIR costs during his tenure. Notice of this application is accepted by the Ld. Counsel appearing for the AGSC, a major claimant in the COC.

List this application for arguments and disposal on 13th February, 2019.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**